## CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

CIVIL MISC. CONTEMPT PETITION NO. 104 of 2007

ORIGINAL APPLICATION NO. 702 of 2004.
ALLAHABAD THIS THE 30<sup>th</sup> DAY OF JANUARY 2009.

Hon'ble Mr. A.K. Gaur, Member (J) Hon'ble Mr.S. N. Shukla, Member (A)

Subha Yadav S/o Late Faujdar Yadav, R/o Vill- Ahirauli, Post - Natthupur via Madhuban, district Mau.

...........Applicant.

By Advocate: D.B. Yadav.

## Versus.

- 1. Surender Nath Mishra, Assistant Director Postal Service, Gorakhpur Region, Gorakhpur.
- 2. K.K. Singh, Senior Superintendent of Post Azamgarh Region, Azamgarh.

...........Opposite parties/Respondents.

By Advocate: Shri S.C. Mishra Shri N.C. Nishad

## ORDER

## Delivered by Hon'ble Mr. A.K. Gaur, Member (J)

Learned counsel for the respondents invited our attention to paragraph 4 of the Affidavit, wherein it is clearly observed that the respondents have passed a detailed and reasoned order on 7.4.2008 and a copy thereof has already been sent to the applicant through Registered Post vide letter dated 10.4.2008.

2. We have carefully perused the order and we are satisfied that the respondents have not committed willful disobedience of the order of this Tribunal. If the applicant is still aggrieved he may file the OA for

redressal of his grievance. It is also observed that illegality and correctness of the order passed by the competent authority is not open to judicial review in the contempt petition. Accordingly, the Contempt Petition is dismissed. Notices are discharged.

Member (A)

Angam Member (J)

RKM/